

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

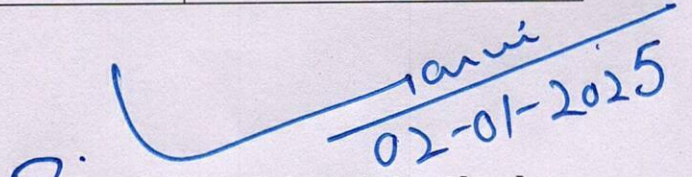
No: 03 of 2025/RG/LP

Dated: 02/01/2025

It is hereby notified that the below mentioned applicants have voluntarily suspended their practice and surrendered their Certificates of Enrollment as an Advocate, therefore the same are suspended from the dates shown against each:-

S.No	Name S/Shri	Date of Surrender	Enrollment Licence No. & Date
1.	Ms. Aarifa Rashid D/O Abdul Rashid Rather R/O Rather Mohalla/Asham Sonawari, Bandipora	23.12.2024	JK-618/2018 Dt.23.10.2018 (Absolute)
2	Mr. Lutfar Rehman S/O Shri Abdul Latief R/O Poonch, A/P Bathindi, Jammu.	24.12.2024.	JK-241/2015 Dt.19.05.2015 (Absolute)

By Order.

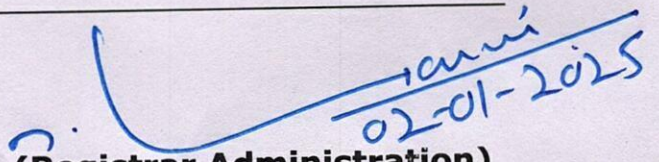

(Registrar Administration)
High Court Main Wing, Jammu

No: 380-94/RG/LP Dated: 02/01/2025

Copy to the: -

1. Registrar Judicial, High Court of J&K and Ladakh at Jammu/Srinagar
2. Principal District & Sessions Judge, Jammu/Poonch/Bandipora.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K and Ladakh, High Court, Bar Association Jammu/Srinagar.
5. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
6. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
7. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
8. Mr/Ms. _____

.....for information.


(Registrar Administration)